

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO.1456

TO BE ANSWERED ON THE 03RD MAY, 2016/ VAISAKHA 13, 1938 (SAKA)

SEDITION CASES

1456. SHRI B. SRIRAMULU:

SHRI CH. MALLA REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the number of cases registered under sedition law are on the rise in the country and if so, the details thereof;**
- (b) whether the number of persons belonging to SC and ST community are higher in terms of chargesheet filed under sedition, if so, the details thereof and the reasons therefor;**
- (c) the total number of women chargesheeted under sedition law, so far, State-wise; and**
- (d) the details of the conviction rate of sedition cases and the steps taken to increase the conviction rate?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)**

(a) to (d): Police and public order being State Subject, the data relating to cases registered under sedition and the number of persons chargesheeted etc. are not maintained by the Central Government. However, the National Crime Records Bureau has Started collecting data on cases registered under Section 124A since 2014. NCRB data has not been classified separately for SC/ST. As summarized in Annexure, a total number of 47 cases were registered under sedition in the year of 2014, involving arrest of 58 persons, While 16 persons including 3 women were chargesheeted, only 1 one person was convicted.

Annexure

State/UT wise Cases Reported (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Cases Conviction Rate (CVR), Persons Arrested (PAR), Persons Charge Sheeted (PCS) (comprising of male and female), Persons Convicted (PCV) under Sedition (124A IPC) during 2014									
SL	State/UT	2014							
		CR	CS	CV	PAR	PCS			PCV
						Male	Female	Total	
1	Andhra Pradesh	1	0	0	0	0	0	0	0
2	Arunachal Pradesh	0	0	0	0	0	0	0	0
3	Assam	1	1	0	1	1	0	1	0
4	Bihar	16	0	0	28	0	0	0	0
5	Chhattisgarh	1	1	0	1	1	0	1	0
6	Goa	0	0	0	0	0	0	0	0
7	Gujarat	0	0	0	0	0	0	0	0
8	Haryana	0	0	0	0	0	0	0	0
9	Himachal Pradesh	1	0	0	2	0	0	0	0
10	Jammu & Kashmir	0	0	0	0	0	0	0	0
11	Jharkhand	18	10	1	18	10	0	10	1
12	Karnataka	0	0	0	0	0	0	0	0
13	Kerala	5	0	0	4	0	0	0	0
14	Madhya Pradesh	0	0	0	0	0	0	0	0
15	Maharashtra	0	0	0	0	0	0	0	0
16	Manipur	0	0	0	0	0	0	0	0
17	Meghalaya	0	0	0	0	0	0	0	0
18	Mizoram	0	0	0	0	0	0	0	0
19	Nagaland	0	0	0	0	0	0	0	0
20	Odisha	2	2	0	4	1	3	4	0
21	Punjab	0	0	0	0	0	0	0	0
22	Rajasthan	0	0	0	0	0	0	0	0
23	Sikkim	0	0	0	0	0	0	0	0
24	Tamil Nadu	0	0	0	0	0	0	0	0
25	Telangana	0	0	0	0	0	0	0	0
26	Tripura	0	0	0	0	0	0	0	0
27	Uttar Pradesh	0	0	0	0	0	0	0	0
28	Uttarakhand	0	0	0	0	0	0	0	0
29	West Bengal	2	0	0	0	0	0	0	0
	TOTAL STATE(S)	47	14	1	58	13	3	16	1
30	A & N Islands	0	0	0	0	0	0	0	0
31	Chandigarh	0	0	0	0	0	0	0	0
32	D&N Haveli	0	0	0	0	0	0	0	0
33	Daman & Diu	0	0	0	0	0	0	0	0
34	Delhi UT	0	0	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0
	TOTAL UT(S)	0	0	0	0	0	0	0	0
	TOTAL (ALL INDIA)	47	14	1	58	13	3	16	1
Source: Crime in India		Disposal of cases/persons by police/courts includes cases/persons of previous year also.							